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| 22.10.2018 (Monday) | Inauguration of the Course and sharing of experiences by the participants and understanding of problems faced by them.  
- By Officers of the Academy | Key issues relating to Limitation Act  
- By Shri Awdhesh Kumar Gupta  
Faculty Senior, MPSJA | Discussion on – Probate Proceedings  
- By Shri Sudeep Kumar Shrivastava,  
Additional Director, MPSJA. with  
Smt. Sangeeta Yadav,  
Faculty Junior, MPSJA | Special procedure relating to matters concerning the Family – Order 32 A.C.P.C.  
- By Shri Sudeep Kumar Shrivastava,  
Additional Director, MPSJA. | |
| 23.10.2018 (Tuesday) | Presentation on Proof of Will  
- By Group I | Key issues relating to M.P. Accommodation Control Act, 1961  
(Contd....)  
- By Smt. Sangeeta Yadav,  
Faculty Junior, MPSJA | Key issues relating to revenue records and disputes relating to land under M.P. LRC.  
(Contd....)  
- By Shri M.C. Soni  
Retd. ADJ, Jabalpur | Key issues relating to revenue records and disputes relating to land under M.P. LRC.  
- By Shri M.C. Soni  
Retd. ADJ, Jabalpur | |
| 24.10.2018 (Wednesday) | Presentation on Hindu Succession Act  
By Group II | Key issues relating to Supplemental proceedings under Section 94 and O. 36, 39, 40 C.P.C.  
(Contd....)  
- By Shri Awdhesh Kumar Gupta  
Faculty Senior, MPSJA | Key issues relating to Supplemental proceedings under Section 94 and O.36, 39, 40 C.P.C  
- By Shri Awdhesh Kumar Gupta  
Faculty Senior, MPSJA | Issues relating to Declaratory suits  
- By Smt. Sangeeta Yadav,  
Faculty Junior, MPSJA | Civil Jurisdiction: inherent powers & Allied issues U/S 148 to 152 C.P.C.  
- By Shri S. N. Khare,  
Former District & Sessions Judge | |
| 25.10.2018 (Thursday) | Presentation on Specific Performance of Contract with new amendments  
- By Group III | Discussion on Claims u/s 163-A M.V. Act  
- By Shri Sudeep K. Shrivastava,  
Additional Director, MPSJA | Discussion on defences available to Insurance company and pay & recover  
- By Shri Awdhesh Kumar Gupta  
Faculty Senior, MPSJA | Claim cases u/s 166 M.V. Act - Death cases post Pranay Sethi scenario  
- By Shri Suresh Kumar Choubey (Sr),  
V ADJ, Jabalpur | Issues relating to N.I. Act  
- By Shri Awdhesh Kumar Gupta  
Faculty Senior, MPSJA | |
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<td>– By Group IV</td>
<td>– By Smt. Sangeeta Yadav, Faculty Junior, MPSJA</td>
<td>– By Smt. Sangeeta Yadav, Faculty Junior, MPSJA</td>
<td>– By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA.</td>
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**Note:**

1. The participants may ask any question but please do not interrupt the speaker midway the lecture.
2. The Time Table is subject to change as per exigencies.
3. Use of Cell Phones in lecture room is strictly prohibited.
| DATE/ DAY | SESSION - I  
09.45 am to 10.30 am | SESSION - II  
10.30 am to 11.45 am | SESSION - III  
12.00 noon to 1.30 pm | SESSION - IV  
2.15 pm to 3.30 pm | SESSION - V  
3.45 pm to 5.00 pm |
|-----------|-----------------|-----------------|-----------------|-----------------|-----------------|
| 29.10.2018 (Monday) | Presentation on Section 32 Evidence Act  
- By Group – I  
(i) Marshaling & Appreciation of evidence in criminal trial – Partisan witness, solitary witness, hostile witness, police witness, child witness, chance witness, injured witness & defence witness  
(ii) Right of private defence including non-explanation of injuries accused person  
– By Sanjeev Kalgaonkar, Director, MPSJA | (TEA BREAK) | Offences of rape and other sexual assaults in the light of recent laws  
– By Sanjeev Kalgaonkar, Director, MPSJA | Key issues relating to trial of Juvenile in conflict with law before children courts  
– By Shri Awdhesh Gupta Faculty Senior, MPSJA | (LUNCH BREAK) |
| 30.10.2018 (Tuesday) | Presentation on - Section 498-A IPC  
- By Group – II  
Sentencing Policy – Probation of Offenders Act and Quantum of Sentence & Imposition of Death sentence  
– By Shri Vijay Chandra, Member Secretary, MPSLSA, Jabalpur | (TEA BREAK) | Matter relating to Section 357, 357A CrPC and Victim Compensation Scheme  
– By Shri Vijay Chandra, Member Secretary, MPSLSA, Jabalpur | Discussion on Bail  
(Contd...)  
– By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA. | (TEA BREAK) |
| 31.10.2018 (Wednesday) | Presentation on Section 302 & 304 IPC  
- By Group – III  
Procedure in matters of Adoption with reference to JJ Act, 2015 and CARA Rules  
– By S.N. Khare, Retd. District Judge | | Law relating to Succession of Property of Hindu Women  
– By Smt. Sangeeta Yadav, Faculty Junior, MPSJA | Offences relating to Electricity Act  
(Contd...)  
– By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA with Smt. Sangeeta Yadav, Faculty Junior, MPSJA | |
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<th>SESSION - V 3.45 pm to 5.00 pm</th>
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<td>01.11.2018 (Thursday)</td>
<td>Presentation on - Defective Investigation - By Group – IV</td>
<td>Criminal Revisions against order of other Departments - By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA</td>
<td>Introduction to Cyber law and Cyber Crimes - By Smt. Sangeeta Yadav, Faculty Junior, MPSJA</td>
<td>Electronic records – Proof and Procedure – (i) CCTV Footage, (ii) CDR, (iii) Video/Photo (iv) E-mail (v) SMS &amp; Whatsapp (Contd.....) - By Shri Yashpal Singh, OSD, MPSJA</td>
<td>Electronic records – Proof and Procedure – (i) CCTV Footage, (ii) CDR, (iii) Video/Photo (iv) E-mail (v) SMS &amp; Whatsapp - By Shri Yashpal Singh, OSD, MPSJA</td>
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<tr>
<td>02.11.2018 (Friday)</td>
<td>Presentation on - Electronic Evidence - By Group – V</td>
<td>Discussion on Judgment writing in Civil appeal - By Sanjeev Kalgaonkar, Director, MPSJA</td>
<td>Discussion on Judgment writing in Session Trial - By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA</td>
<td>Procedure relating to P. E’s. &amp; D.E’s. and writing of report - By Shri Rajesh Gupta, District Judge (Inspection), High Court of M.P., Jabalpur</td>
<td>Open interaction with participants followed by valedictory - By Shri Rajesh Gupta, District Judge (Inspection), High Court of M.P., Jabalpur &amp; Officer of the Academy</td>
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4) Yoga sessions shall be conducted every day from 7.00 am to 8.30 am in which participation is mandatory.